PUBLIC ANNOUNCEMENT

for the attention of the Equity Shareholders of

IID FORGINGS LIMITED

This Public Announcement (the "*PA*") is being issued by the Manager to the Offer i.e. **Chartered Capital & Investment Limited**, on behalf of the Acquirer, ***Mrs. Archana A Mittal***, pursuant to Regulation 10 and Regulation 12 as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 ("SEBI (SAST) Regulations, 1997") and subsequent amendments thereto.

1. THE OFFER

1.1 This open offer (the "*Open Offer*") is being made by **Mrs. Archana A Mittal** (the "***Acquirer***") residing at residing at 62-A, Peddar Road, Mittal Bhawan, Mumbai 400026, to the equity shareholders of **IID Forgings Limited**, a company incorporated and duly registered under the Companies Act, 1956, and having its registered office at 302,Vikas,11 Bank Street, Fort, Mumbai 400001 ("***IIDFL***"/"***Target Company***") pursuant to Regulation 10 and Regulation 12 and in compliance with the SEBI (SAST) Regulations, 1997. There are no other acquirer or other entities/ persons who are or can be deemed to be persons acting in concert with her for the purpose of this Open Offer.

1.2 The Acquirer has acquired on spot delivery contract basis on Thursday, September 15, 2005, *10,87,000* (ten lakhs eighty seven thousand only) fully paid up equity shares of Rs.10/- each representing 54.90 % of the total paid up and voting rights of the Target Company from the promoter of *IIDFL*, Mr. *Girdharilal Agrawal ((*the *"* ***Sellers"***), at a price of Rs. 25/- (Rupees twenty five only) per fully paid up equity share payable in cash (**"Negotiated Price"**). The total consideration for the shares acquired as mentioned above is Rs. 271.75 Lacs (Rupees Two Hundred Seventy One Lakhs Seventy Five Thousand Only) and that resulted the triggering of SEBI (SAST) Regulation 1997.

1.3 The Acquirer intends to make an Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the shareholders of IIDFL to acquire additional 3,96,000 equity shares of Rs. 10/- each representing 20.00 % of the total paid up capital / voting share capital of "***IIDFL***" at a price of Rs. 25/- (Rupees twenty five only) per fully paid up equity share/ Voting Rights (**"Offer Price"**) payable in cash subject to the terms and conditions mentioned hereinafter, whose names appear on the register of members on the **Specified Date i.e. October 14, 2005.**

1.4 There are no partly paid equity shares in the Target Company.

1.5 The shares of the Target Company is listed only at Bombay Stock Exchange Limited, Mumbai (the "***BSE***") under "**B2**" group. The shares are infrequently traded as per the data available with the BSE (Source: ***www.bseindia.com***) within the meaning of explanation (i) to Regulation 20(5) of the SEBI and last traded price was Rs. 5.00 in the Year 1991.

1.6 The Acquirer has acquired equity shares/ voting rights of the Target Company during the twelve (12) month period prior to the date of PA as mentioned in paragraph 1.2 above.

1.7 As on the date of PA, the Acquirer holds 10,87,000 (Ten Lakhs Eighty Seven Thousand Only) fully paid up equity shares of Rs.10/- each representing 54.90% of the total paid up equity share capital / voting rights of the Target Company as mentioned in paragraph 1.2 above.

1.8 **This is not a competitive bid**

1.9 The Offer is not as a result of global acquisition resulting in indirect acquisition of the Target Company.

1.10 The Manager to the Open Offer i.e. Chartered Capital & Investment Limited does not hold any shares in the Target Company as on the date of PA. They declare and undertake that they shall not deal in the shares of the Target Company during the period commencing from the date of their appointment as Manager to the Open Offer till the expiry of 15 days from the date of closure of Open Offer.

1.11 Acquirer may be entitled to be appointed on Board of Directors of the Target Company after a period of 21 days from the date of this PA in terms of Regulation 22(7) of SEBI (SAST) Regulations, 1997.

1.12 The Offer is **not** subject to any **minimum level** of acceptance from the shareholders i.e. **it is not a Conditional Offer.**

2. THE OFFER PRICE

2.1 The offer price of Rs. 25/- is justified in terms of Regulation 20 (5) of the SEBI (SAST) Regulations, since the annualised trading turnover is less than 5% (by number of equity shares) of the total number of listed equity shares. Accordingly, the equity shares of the Target Company are deemed to be infrequently traded at the BSE. The Offer Price of Rs. 25/- (Rupees twenty five only) per fully paid-up equity share of face value of Rs. 10/- each, is justified in terms of Regulation 20(5) of SEBI (SAST) Regulations, 1997 sinc the same has been determined after considering the following facts:

a.	Negotiated Price under the Acquisition	Rs. 25/- per fully paid-up equity share
b.	Highest Price paid by the Acquirer or PAC's for acquisition including Public or Rights Issue in 26 weeks	Not applicable
c.	Price paid under preferential allotment made to the Acquirer any time during 12 months period upto date of closure of the Offer	Not applicable
d.	Highest average Price calculated as per Regulation 20(4)(c) during the 26 weeks preceding the date of PA or the 2 weeks preceding the date of PA	Not applicable
e.	Other parameters	
I	***Based on audited results as on March 31, 2005***	
i.	Return on Networth (%)	5.58
ii.	Book Value (Rs.)	17.04
iii.	Earnings per share (Rs. per equity share of face value of Rs. 10/- each)	0.95
iv.	Price to Earnings ratio	Undeterminable

3. INFORMATION ABOUT THE ACQUIRER

3.1 The Open Offer is being made by the Acquirer i.e. Mrs. Archana A Mittal, aged 38 years, an Indian resident, residing at 62-A, Peddar Road, Mittal Bhawan, Mumbai - 400 026 . Tel No (022)-2380 4008, Fax no: (022)-2851 6593.

3.2 Mr. Manish I Mehta, Proprietor of M/s Manish Mehta Associates, Chartered Accountants, having their office at 4/A, Purnima Bldg., 2nd Floor, H.N. Compound, M.G. Road, Goregaon (W), Mumbai - 400 062. (Membership No.43456) has certified vide certificate dated September 16, 2005 that the net worth of the Acquirer, as on 31.03.2005 is Rs. 625.48 lacs and that she has sufficient means to fulfill the obligations under this Open Offer. However, the Acquirer has already deposited Rs. 100.00 Lakh in Escrow Account, which is more than 100 % of the amount required for open offer.

3.3 Mrs. Archana A Mittal is the sole Acquirer in the present offer.

3.4 Mrs. Archana A Mittal is an art graduate by qualification and has experience in the field of logistic services & solutions development and construction Business.

4. INFORMATION ABOUT THE TARGET COMPANY

4.1 IIDFL was incorporated on July 03, 1981 with the Registrar of Companies Maharashtra, Bombay, as a Private Limited Company and subsequently converted into Public Limited Company on September 24, 1982 vide Certificate of change of name issued by the Registrar of Companies Maharashtra, Bombay. The Target Company has its registered office at 302,Vikas, 11 Bank Street, Fort, Mumbai – 400 001 (Maharashtra) INDIA

4.2 The authorised share capital of IIDFL as on March 31, 2005 is Rs 2,00,00,000 (Rupees two crores), comprising of 20,00,000 equity shares of Rs 10/- (Rupees ten only) each. The issued, subscribed and paid-up equity share capital as on 31.03.2005 is 1,98,00,000 (Rupees one crore ninety eight lakhs) comprising of 19,80,000 equity shares of Rs 10/- (Rupees ten each).

4.3 There are no partly paid up shares in the Company.

4.4 IIDFL has been engaged in the Forging of Steel and trading in Steel.

4.5 The shares of IIDFL is listed only on Bombay Stock Exchange Limited, Mumbai (BSE).

4.6 Based on the latest available audited accounts for the year ending March 31, 2005 the Company has made net income of Rs.1,02,17,000 (Rupees one crore two lakhs and seventeen thousand only) and profit after tax of Rs.18,84,000 (Rupees eighteen lakhs eighty four thousand only). As at March 31, 2005 the Earning per share (EPS) for the year ending March 31, 2005 was Rs. 0.95 and the Book Value per share is Rs. 17.04.

5. REASON FOR THE OFFER

5.1 The Open Offer to the public shareholders of IIDFL is for acquiring 20.00% of the total paid up equity share capital / voting rights. After the completing the proposed Open Offer, the Acquirer will achieve substantial acquisition of equity shares and voting rights, accompanied with effective management control over the Target Company.

5.2 The acquirer proposes to commence new line of business in the target company initially in service sector of provide Logistics Services and Solutions.

5.3 The Acquirer at present has no intention to sell, dispose of or otherwise encumber any significant assets of IIDFL in the succeeding two years, except in the ordinary course of business of IIDFL. IIDFL's future policy for disposal of its assets, if any, will be decided by it's Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of IIDFL.

6. STATUTORY APPROVALS / OTHER APPROVALS REQUIRED FOR THE OFFER

6.1 Approval for transfer of shares of a company registered in India by a Non Resident to a person resident in India is required. The Acquirer shall apply for approval from RBI for transfer of shares in their name in due course after successful completion of this Offer.

6.2 No approval from any bank or financial institutions is required for the purpose of this Open Offer, to the best of the knowledge of the Acquirer.

6.3 As on the date of PA, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Open Offer.

6.4 The Open Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer.

6.5 In case of delay in receipt of any statutory approval, Regulation 22(12) of SEBI (SAST) Regulations, 1997, will be adhered to, i.e. SEBI has power to grant extension of time to the Acquirer for payment of consideration to the shareholders subject to Acquirer agreeing to pay interest as directed by SEBI. Further in case the delay occurs on account of wilful default by the Acquirer in obtaining the approvals, Regulation 22 (13) of SEBI (SAST) Regulations, 1997, will also become applicable.

7. DELISTING OPTION TO THE ACQUIRER

7.1 The public shareholding shall not reduce to a level below the limit specified in the Listing Agreement with the stock exchanges for the purpose of listing on continuous basis as a consequence of the Open Offer.

8. FINANCIAL ARRANGEMENTS

8.1 The Acquirer has adequate resources to meet the financial requirements of the Open Offer. The Acquirer has made firm arrangement for the resources required to complete the Open Offer in accordance with the SEBI (SAST) Regulations, 1997. The acquisition will be financed through internal / personal resources and no borrowings from banks / FIs etc., is being made.

8.2 Assuming full acceptance, the total requirement of funds for the open Offer would be Rs. 99,00,000/- (Rupees Ninety Nine Lakhs Only). The Acquirer has already made firm arrangements for the financial resources required to implement the Open Offer in full. As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirer has **opened an Escrow Account with Punjab National Bank, Linking Road, Bandra, Mumbai, and have deposited Rs 1,00,00,000/-(Rs. Hundred lakh only), being more than 100% of the amount required for the Open Offer.**

8.3 The Acquirer has duly empowered M/s Chartered Capital & Investment Limited, the Manager to the Open Offer, to realise the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 1997.

8.4 The Manager to the Open Offer, hereby confirm that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Open Offer obligations.

9. OTHER TERMS OF THE OFFER

9.1 Letters of Offer (**"LOO"**) along with the Form of Acceptance cum Acknowledgement will be dispatched to all the equity shareholders and to the beneficial owners of the equity shares of IIDFL, whose names appear in its Register of Members and the beneficial records of the respective depository on **October 14, 2005**, being the Specified Date**,** except the Acquirer..

9.2 The Registrar to the Offer, **M/s Bigshare Services Pvt Ltd.** has opened a special depository account with National Securities Depository Limited.

9.3 All shareholders of the Target Company, except for the Acquirer, who own the shares any time before the Closure of the Open Offer, are eligible to participate in the Open Offer.

9.4 Beneficial owners and **shareholders holding shares in the physical form**, will be required to send their share certificates, Form of Acceptance cum Acknowledgement and other documents as may be specified in the LOO, to the Registrar to the Offer either by Registered Post / Courier or by hand delivery on Mondays to Fridays between 10.30 AM and 5.00 PM and on Saturdays between 10.30 AM and 1.30 PM, on or before the date of Closure of the Offer, i.e. **November 30, 2005**

9.5 Beneficial owners and **shareholders holding shares in the dematerialised form**, will be required to send their Form of Acceptance cum Acknowledgement and other documents as may be specified in the LOO to the Registrar to the Offer either by Registered Post / Courier or by hand delivery on Mondays to Fridays between 10.30 AM and 5.00 PM and on Saturdays between 10.30 AM and 1.30 PM, on or before the date of Closure of the Offer, i.e., **November 30, 2005**, along with a photocopy of the delivery instructions in "**Off-market**" mode or counterfoil of the delivery instructions in "**Off-market**" mode, duly acknowledged by the Depository Participant ("**DP**"), in favour of "**Bigshare Services Pvt. Ltd.-Escrow A/c for IID Forging Ltd Open Offer**" ("Depository Escrow Account") filled in as per the instructions given below:

DP Name	:	**IDBI Limited**
Client ID Number	:	**13120119**
DP ID Number	:	**IN300450**
Depository	:	National Securities Depository Limited- ("**NSDL**")

Shareholders having their beneficiary account in Central Depository Services India Limited ("**CDSL**") have to use inter-depository delivery instruction slip for the purpose of crediting their shares in favour of the special depository account with NSDL.

9.6 In case of (a) shareholders who have not received the LOO, (b) unregistered shareholders and (c) owner of the shares who have sent the shares to the Target Company for transfer, may send their consent to the Registrar to the Offer on plain paper, stating the name, addresses, number of shares held, distinctive numbers, folio numbers, number of shares offered along with the documents to prove their title to such shares such as broker note, succession certificate, original share certificate / original letter of allotment and valid share transfer deeds (one per folio), duly signed by all the shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with IIDFL), and witnessed (if possible) by the Notary Public or a Bank Manager or the Member of the stock exchange with membership number, as the case may be, so as to reach the Registrar to the Offer on or before 5.00 PM upto the date of Closure of the Offer i.e. **November 30, 2005**. Such shareholders can also obtain the LOO from the Registrar to the Offer by giving an application in writing.

9.7 In case of shareholders who have not received the LOO and holding shares in the dematerialised form may send their consent to the Registrar to the Offer on plain paper, stating the name, addresses, number of shares held, Depository name, Depository I.D., Client name , Client I.D., number of shares offered along with a photocopy of the original delivery instructions in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the Depository Participant as specified in paragraph 9.5 above, so as to reach the Registrar to the Offer on or before 5.00 PM upto the date of Closure of the Offer i.e. **November 30, 2005.** Such shareholders can also obtain the LOO from the Registrar to the Offer by giving an application in writing.

9.8 The following collection center (s) would be accepting the documents as specified above, both in case of shares in physical and dematerialised form.

Name & Address	**BIGSHARE SERVICES PVT. LTD.** E-2, Ansa Industrial Estate, Sakivihar Road, Saki Naka, Andheri (E) Mumbai - 400 072.
Contact Person	***Mr. Mahendra Gaur***
Phone Nos.	022- 2847 0652/ 53
Fax No	022- 2847 5207
E-mail	bigshare@bom7.vsnl.net.in

9.9 Shareholders who have sent their shares for dematerialisation need to ensure that the process of getting shares dematerialised is completed well in time so that the credit in the Depository Escrow Account should be received on or before 5.00 PM upto the date of Closure of the Offer, i.e. **November 30, 2005**, else the application would be rejected.

9.10 In terms of Regulation 22 (5A), shareholders shall have the option to withdraw acceptance tendered earlier, by submitting the Form of Withdrawal enclosed with the LOO, so as to reach Registrars to the Offer upto three working days prior to the date of Closure of the Offer, i.e. **November 25, 2005.** The withdrawal can also be exercised by submitting an application on a plain paper, alongwith the details such as name, address, distinctive nos., folio no., number of equity shares tendered, etc.

9.11 The Letter of Offer alongwith the Form of Acceptance cum acknowledgement/ withdrawal would also be available at SEBI's website, ***www.sebi.gov.in***, and shareholders can also apply by downloading such forms from the website.

9.12 No indemnity is needed from unregistered shareholders.

9.13 Applications in respect of shares that are the subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case directions/ orders regarding these shares are not received together with the shares tendered under the Open Offer.

10. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT

10.1 Where the number of shares offered for sale by the shareholders are more than the shares agreed to be acquired by Acquirer, the Acquirer will accept the offers received from the share holders on a proportionate basis, in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of shares from a shareholder shall not be less than the minimum marketable lot or the entire holding if it is less than the marketable lot. The marketable lot of IIDFL is 1{one}Equity Share.

10.2 Shareholders who have offered their shares would be informed about acceptance or rejecting of the Offer within 15 days from the date of Closure of the Offer. The payment to the shareholders whose shares have been accepted will be paid by cheque / demand draft / pay order crossed 'Account Payee' only in favour of the first holder of equity shares (and sent by registered post) within 15 days from the date of Closure of the Offer. For shares which are tendered in electronic form, the bank account as obtained from the beneficiary position provided by the Depository will be considered and the payment will be issued with the said bank particulars. In case of acceptance on a proportionate basis, the unaccepted share certificates, transfer forms and other documents, if any, will be returned by registered post at the shareholders' / unregistered owners' sole risk to the sole / first shareholder. Shares held in dematerialised form to the extent not accepted will be credited back to the beneficial owner's depository account with the respective depository participant as per the details furnished by the beneficial owner in the Form of Acceptance cum Acknowledgement and the intimation of the same will be send to the shareholders.

10.3 The Registrar to the Offer will hold in trust the shares / share certificates, shares lying in credit of the special depository account, Form of Acceptance cum Acknowledgement, if any, and the transfer form(s) on behalf of the shareholders of IIDFL who have accepted the Offer, until the cheques / drafts for the consideration and / or the unaccepted shares / share certificates are dispatched / returned.

11. TIME SCHEDULE OF THE OFFER

Activity	**Day and Date**
Specified date (for the purpose of determining the names of shareholders to whom Letter of Offer would be send)	Friday, October 14, 2005
Letter of Offer to be posted to the Shareholders	Wednesday, November 02, 2005
Date of Opening the Offer	**Friday, November 11, 2005**
Last date for withdrawal of acceptance form	Friday, November 25, 2005
Date of Closing the Offer	**Wednesday, November 30, 2005**
Last date for a competitive bid	Wednesday, October 12, 2005
Last date for revising the Offer Price / number of shares	Monday, November 21, 2005
Date of communicating rejections / acceptance and payment of consideration for the applications accepted.	Thursday, December 15, 2005

12. GENERAL CONDITIONS

12.1 If there is any upward revision in the Offer Price (in terms of Regulation 26) by the Acquirer till the last day of revision, viz., at any time upto seven working days prior to the date of Closure of the Offer or withdrawal of the Offer, the same would be informed by way of PA in the same newspapers where original PA had appeared. Such revised Offer would be payable for all the successful shares tendered anytime during the Offer.

12.2 In terms of Regulation 22(5A) of the SEBI (SAST) Regulations, shareholders desirous of withdrawing their acceptances tendered in the Offer can do so up to three working days prior to the date of Closure of the Offer i.e. **November 25, 2005** The withdrawal option can be exercised by submitting the Form of Withdrawal as enclosed in the Letter of Offer. The shareholders are advised to ensure that the Form of Withdrawal should reach the Registrar to the Offer at the collection centre mentioned in the Letter of Offer or above as per the mode of delivery indicated therein on or before the last date of withdrawal i.e. **November 25, 2005**

12.2.1 The withdrawal option can be exercised by submitting the Form of Withdrawal enclosing with it Copy of the Form of Acceptance-cum-Acknowledgement / Plain paper application submitted and the Acknowledgement slip. In case of non receipt of Form of Withdrawal, the withdrawal option can be exercised by making an application on plain paper along with the following details:

12.2.1.1 In case of physical shares: name, address, distinctive numbers, folio number, share certificate number, number of shares tendered, date of tendering the shares

12.2.1.2 In case of dematerialised shares: name, address, number of shares tendered, DP name, DP ID, date of tendering the shares, beneficiary account number and a photocopy of the delivery instructions in "**off market**" mode or counterfoil of the of the delivery instruction in "**off market**" mode, duly acknowledged by the DP, in favour of the of **"Bigshare Services Pvt. Ltd.-Escrow A/c for IID Forging Ltd Open Offer".**

12.2.2 The withdrawal of Shares will be available only for the Share certificates / Shares that have been received by the Registrar to the Offer or credited to the Special Depository Escrow Account on or before offer closing date.

12.2.3 The intimation of returned shares to the Shareholders will be sent at the address as per the records of IIDFL / Depository as the case may be.

12.3 " **If there is competitive bid :**

12.3.1 **The public offers under all the subsisting bids shall close on the same date.**

12.3.2 **As the offer price can not be revised during 7 working days prior to the closing date of the offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender their acceptance accordingly"**

12.4 The Acquirer hold shares of the Target Company as on the date of this PA as mentioned in paragraph 1.2 above.

12.5 Based on the information available, from the Acquirers, the Acquirer, Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of direction issued U/s 11B of SEBI Act, 1992.

12.6 The Pubic Announcement would also be available at SEBI's website, ***www.sebi.gov.in.***

12.7 Pursuant to the Regulation 13 of SEBI (SAST) Regulations, 1997, the Acquirer has appointed M/s Chartered Capital & Investment Limited as Manager to the Offer and M/s Bigshare Services Pvt. Ltd. as Registrar to the Offer.

12.8 This PA is being issued on behalf of the Acquirer by the Manager to the Offer, M/s Chartered Capital & Investment Limited.

12.9 The Acquirer, Mrs. Archana A Mittal, accepts full responsibility for the information contained in this PA (except for the information regarding the Target Company which has been compiled from the publicly available information) and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

Manager to the Offer:	**Registrar to the Offer:**
CHARTERED CAPITAL & INVESTMENT LIMITED	**BIGSHARE SERVICES PRIVATE LIMITED**
Contact Person: **Mr. Deepak Singhvi** 301, Camy House, Cawasji Hormusji Street, Marine Lines, Mumbai - 400002. Tel nos.: 022 - 22004271/73; Fax no.: 022 - 22004273; Email: mumbai@charteredcapital.net	Contact Person: **Mr. Mahendra Gaur** E-2, Ansa Industrial Estate, Sakivihar Road, Saki Naka, Andheri(E), Mumbai - 400072 Tel Nos.: 022 - 2847 0652/ 53 Fax No : 022 - 2847 5207 email:bigshare@bom7.vsnl.net.in

Date : September 21, 2005 **Place : Mumbai**

Admire